CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL SE

## C.P.No.117/99

IN

New Delhi: this the 29 day of filmin, 2000.

HOM 'BLE MR.S.R.ADI BE, VICE CHAIRHAN (A).

HORI'BLE DR.A. Ve da valli, MEMBER (J)

Smt.Raj Rani Dutta, R/o 3=81/A, Kalkaji, Ngu Delhi

.....Applicant.

(By Advocate: Shri Jagjit Singh)

## Versus

 The Labour Commissioner, Delhi Administration, 15, Rajpura Road, Delhi-54

.....Respondents.

(By Advocate: Shri Rajinder Pandita)

## ORDER

## Mr. S.R.Adios, VC(A):

Heard both sides on C.P.No.117/99 alleging contumacious non-compliance of the Tribunal's order dated 6.5.97 in OA No.989/92.

- 2. By that order respondents had been directed to consider applicant's case for appointment as a Full time Lady Handicraft Teacher against any vacancy that may be available or arise in future in accordance with the Recruitment Rules (emphasis supplied).
- 3. Respondents in their reply have stated that applicant's care was considered but as applicant's date of birth is 8.1.43 and she had crossed 54 years of age even at the time of the passing of the aforesaid order, and the maximum age for recruitment as Lady Handicrafts Teacher as per Recruitment Rules is 35 years,

it was not nossible to appoint applicant to the post.

- In the light of the above, respondents cannot be said to have committed contempt of Court. Applicant's caunsel has contemded that in certain other cases respondents have relaxed the age limit and are following a pick and choose policy.
- the same cannot be adjudicated in contempt oroccedings.

  Hence giving liberty to applicant to seek such other remadies as are available to her in accordance with law, these contempt proceedings are dropped. Notices discharged.

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( DR.A. VEDAVALLI)

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